

will be disfigured by stone-cancer within 20 years and that the effluents of Mathura Refinery will poison the Jamuna;

(b) whether Government's attention has also been drawn to his criticism that the findings of the Expert Committee appointed by Government on the environmental impact of the refinery are misleading; and

(c) if so, what is Government's reaction thereto?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI H. N. BAHUGUNA): (a) Yes, Sir.

(b) Yes, Sir.

(c) As a result of various pollution control measures to be adopted by Indian Oil Corporation it is estimated that the contribution by the Mathura Refinery to the long term concentration of sulphur dioxide level at Agra will be only 1 to 2 micro-grammes per cubic metre on an annual average. The contribution of suspended particulate matter from the refinery will also be negligible. Besides, adequate steps for monitoring the pollution levels and also for controlling the possible sources of future pollution are under the consideration of the Government. As far as liquid effluents are concerned, adequate waste water treatment and monitoring facilities of a high standard are being provided. As far as possible this water will be used for irrigation purposes. Even when it becomes necessary to discharge it into the Yamuna river, the river water will be suitable for human consumption after usual municipal treatment even during dry season. In view of the above it is felt that there is no cause for an anxiety over the views expressed by Prof. Shivaji Rao.

As regard* the criticism that the findings of the Expert Committee on Mathura Pollution are misleading it

may be noted that the report of the Committee was a unanimous one. The conclusions of the Committee were based on studies made by the National Environmental Engineering Research Institute, Nagpur, M/s. Tecneco of Italy and the India Meteorological Department. The views of Prof. Shivaji Rao were also taken into consideration by the Expert Committee. The Report is presently under consideration of the Government in consultation with all concerned Ministries/Departments.

Tabulated note about the profits, assets, turn-over etc., of large industrial houses

1395. SHRI R. R. MORARKA: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have prepared a tabulated note about the profits, assets, turn-over etc. of 81 large industrial houses for the period 1972—75; and

(b) if so, whether a copy of the above mentioned note will be laid on the Table of the House?

THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI S. D. PATIL): (a) Yes, Sir. The Hon'ble Member is presumably referring to a study entitled "Large Industrial Houses: Assets, Turnover and Profit before tax for the years 1972, 1975 and 1976" published as a special feature in the Department's journal entitled "Company News & Notes", Vol. XVI No. 11, November 1978 issue. A copy of the journal is available in the Parliament library.

(b) A copy of the tabulated statement contained in the special feature referred to in para (a) of the question is annexed. [See Appendix CVIII, Annexure No. 95].